

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A No. 226/2019 with  
M.A No. 248/2019**

New Delhi, this the 18<sup>th</sup> day of January, 2019

**Hon'ble Sh. V. Ajay Kumar, Member (J)  
Hon'ble Ms. Aradhana Johri, Member (A)**

Ompal,  
Section Officer (Look After Charge),  
Group 'C', Aged 57 years,  
S/o. Shri Laxmi Chand,  
R/o. House No. RZ-J30/233,  
West Sagarpur, Near Nutan School,  
New Delhi – 110 046. ...Applicant

(By Advocate : Mr. Ashish Nischal)

Versus

1. East Delhi Municipal Corporation,  
Through its Commissioner,  
Civic Centre, J. L. Nehru Marg,  
New Delhi-110 002.
2. The Director (Horticulture),  
East Delhi Municipal Corporation,  
Office of the Director (Horticulture),  
419, Udyog Sadan,  
Patparganj Indl. Area,  
Delhi – 110 092.
3. North Delhi Municipal Corporation  
Through its Commissioner,  
Civic Centre, J. L. Nehru Marg,  
New Delhi-110 002.

4. The Director (Local Bodies),  
 Government of NCT of Delhi  
 New Secretariat, I.P Estate,  
 New Delhi – 110 002. ....Respondents

**ORDER (ORAL)**

**Hon'ble Sh. V. Ajay Kumar, Member (J)**

**M.A No. 248/2019 :**

M.A filed for exemption is allowed.

**O.A No. 226/2019 :**

Heard the learned counsel for applicant.

2. The applicant is a Section Officer (Look After Charge) under the first respondent, East Delhi Municipal Corporation, filed the O.A seeking the following reliefs :-

“a. respondents be directed to pay the applicant w.e.f. 17.10.2008 the difference of pay vis-a-vis the post of Garden Chaudhary, the post applicant is substantially holding and the promotional post on which the applicant is presently performing his duties, on ‘Look After Charge’;

b. pass any other relief that this Hon'ble Tribunal may consider fit in the interest of justice.”

3. It is submitted that the applicant made a representation vide Annexure A/3 dated 20.07.2017 ventilating his grievances to the respondents. However, no orders have been passed till date.

4. In the circumstances, the O.A is disposed of without going into the merits of the case by directing the respondents to consider and decide representation Annexure A/3, dated 20.07.2017 of the applicant and to pass a reasoned and speaking order, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No costs.

Let a copy of the O.A, be enclosed to this order.

(Aradhana Johri)  
Member (A)

(V. Ajay Kumar)  
Member (J)

/Mbt/